

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 70/MP/2018

Subject : Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Regulation 26 of the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008 and Regulation 27 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.

Petitioner : Godavari Biorefineries Limited (GBL)

Respondent : SLDC, Karnataka

Date of Hearing : 16.5.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Amith J, Advocate, GBL
Shri Anantha Narayana, Advocate, GBL
Ms. Pallavi Sengupta, Advocate, SLDC, Karnataka

Record of Proceedings

None was present on the behalf of the Petitioner and the Respondent. Accordingly, the Commission adjourned the matter.

2. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission
Sd/-
(T. D Pant)
Dy. Chief (Law)